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# RBI/2018-2019/145 A.P. (DIR Series) Circular No. 25

March 20, 2019

To,

All Authorised Dealers in Foreign Exchange

Madam / Sir.

#### Compilation of R-Returns: Reporting under FETERS

Attention of Authorised Dealer (Category I) banks is invited to A.P. (DIR Series) Circular No.84 dated February 29, 2012, A.P. (DIR Series) Circular No.15 dated July 28, 2014 and A.P. (DIR Series) Circular No.50 dated February 11, 2016 giving guidelines for compilation of R-Returns for reporting under the Foreign Exchange Transactions Electronic Reporting System (FETERS).

2. In order to facilitate compilation of estimates of bilateral trade in services, it has been decided to incorporate an additional field for capturing the country code of ultimate exporter/importer in the BoP file-format under FETERS. In case of export of services, bank may use the transaction information available with them to report country-code of the ultimate exporting country, whereas Form-A2 is being revised here for capturing the required country information for import of services.

3. The details of the additional field is as follows:

#### i. **BoP file-format under FETERS**

Field	Format	Remarks
Country Code (SWIFT Code)	Char(2)	To be added at the end of BOP file format
of ultimate exporter/importer		

#### ii. Form A2 - If payment is for import of services (Purpose Group Nos. 02, 03, 05, 06, 07, 08, 09 10, 11, 15, 16 or 17), please indicate:

#### "Name of the country providing ultimate services: ......"

The Form A2 (revised) and the file format (revised) of the BOP file for reporting under FETERS are given in <u>Annex I</u> and <u>Annex II</u>, respectively.

4. The revised format is for reporting of R-Returns on fortnightly basis (15<sup>th</sup> and end-month) for forex transactions performed w.e.f. April 01, 2019. AD Banks should make the required changes in their work-flows and information systems to capture the required additional data accordingly to comply with the guidelines.

5. The directions contained in this circular have been issued under Sections 10(4) and 11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(Ajay Kumar Misra) Chief General Manager -in -Charge

## Annex I

#### FORM A2

	(To be completed by the applicant)			
(For payments other	AD Code No			
than imports of goods and	Form No			
remittances	(To be filled in by the Authorised Dealer)			
covering intermediary trade)	Currency AmountEquivalent to Rs			
Application for	(To be completed by the Authorised Dealer)			
Remittance Abroad				
I/We	(Name of applicant remitter)			
Address				
authorize				
	Address			
* b) Effect the foreign exchange remittance directly –				
1) Beneficiary's Na	ime			
2) Name and address of the bank				
3) Account No.				
* c) Issue travellers che	ques for			
* d) Issue foreign currer	ncy notes for			
Amount (specify currency)				
* (Strike out whichever is not applicable) for the purpose/s indicated below				
2) To be filled in by resid	lents only if the remittance is made under LRS			

Sr. No.	Whether under LRS (Yes/No)	Purpose Code	Description

# (3) Payment for import of services (Purpose Group Nos. 02, 03, 05, 06, 07, 08, 09 10, 11, 15, 16 or 17), please indicate:

"Name of the country providing ultimate services: ......"

(Remitter should put a tick ( $\sqrt{}$ ) against an appropriate purpose code. In case of doubt/ difficulty, the AD bank should be consulted).

#### Declaration

#### (Under FEMA 1999)

Details of the remittances made/transactions effected under the Liberalised Remittance Scheme in the current Financial Year (April-March).....

Sr. No.	Date	Amount	Name and address of AD branch/FFMC through which the transaction has been effected

Signature of the applicant

(Name)

Date:

#### Certificate by the Authorised Dealer

This is to certify that the remittance is not being made by/ to ineligible entities and that the remittance is in conformity with the instructions issued by the Reserve Bank from time to time under the Scheme.

Name and designation of the authorised official:

Stamp and seal

Signature:

Date:

#### **FETERS File Layouts**

**1. BANKCODE\_BOP6.TXT** relating to transactions involving sale and purchase of foreign exchange (excluding inter-office, inter-bank, RBI transactions) during the reporting fortnight

Field	Format	Remarks
AD Code	Char (7)	BSR Part-1 Uniform
		Code
Fortnight-end Date	YYYYMMDD	
Transaction Date	YYYYMMDD	Valid date within
		fortnight
Serial No.	Num. (4)	
Purpose Code	Char (5)	Purpose code starting
		with P/S (Part A/B of
		Annex I)
Country Code	Char (2)	SWIFT code
Currency Code	Char (3)	SWIFT code
Amount [in Foreign Currency (FC)]	Num. (15)	
Date of Shipment	YYYYMMDD	
LC	char (1)	1 for Yes; 0 for No
Country of Vostro a/c Holder	char (2)	SWIFT code
Country Code of ultimate	Char (2)	SWIFT Code
exporter/importer		

## 2. BANKCODE\_QE.TXT for Cover Page Totals

Field	Format	Remarks
A.D. Code	Char (7)	
Fortnight-end date	YYYYMMDD	
Serial Number	Num. (4)	
Purpose Code	Char (5)	As per Part C of Annex I
Country of Vostro A/c holder	Char (2)	
Currency	Char (3)	
Amount in Currency	Num. (15)	
Return (Vostro/Nostro)	Char (1)	V for Vostro; N for Nostro